



2026:AHC:24955

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 478 of 2026

Saurabh Gupta And Another

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Kumar Singh Yadav, Divyansh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Mr. T.P. Gupta, learned Standing Counsel for the State-respondents.
2. The instant petition has been filed for mandamus directing the respondent no.2/ Board of Revenue, U.P. at Allahabad to decide the Revision No.1583 of 2021, Computerized Case No.AL20211359001583 (Keshav Gupta vs. Tahsildar, Tahsil- Sadar, Rampur and others), under Section 210 of U.P. Revenue Code, 2006 within stipulated period.
3. Learned counsel for the petitioner submitted that the aforementioned revision filed by respondent no.5, under Section 210 of U.P. Revenue Code, 2006 arising out of proceeding under Section 34/ 35 of U.P. Revenue Code, 2006 is pending before respondent no.2/ Board of Revenue, U.P. at Allahabad/ Prayagraj since 22.8.2021. He further submitted that direction be issued to decide the aforementioned revision within time bound period.
4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2/ Board of Revenue, U.P. at Allahabad is directed to decide the aforementioned Revision No.1583 of 2021, Computerized Case No.AL20211359001583 (Keshav Gupta vs. Tahsildar, Tahsil- Sadar, Rampur and others) after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of three months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally *disposed of*.

(Chandra Kumar Rai,J.)

February 4, 2026
Rameez